

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 621 OF 2024**

**IN THE MATTER OF:**

SALIM

...APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT FOREST AND CLIMATE  
CHANGE & ORS.

...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 10 I.E.  
M/S SLAUGHTER HOUSE NAGAR NIGAM,  
SAHARANPUR**

**(FOR INDEX:- Kindly See Inside)**

New Delhi  
Dated: 28.06.2024

FILED BY:

*Shazia*  
*Mansi*  
S.A.ZAIDI & MANSI CHAHAL  
ADVOCATES

CHAMBER NO-7, TRISHUL TOWER  
KAUSHAMBI, GHAZIABAD, U.P

MOB:-9868369914, 8377863559

EMAIL:-mansichahal104@gmail.com

1

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**INDEX**

<b><u>S. No.</u></b>	<b><u>Particulars</u></b>	<b><u>Pages</u></b>
<b><u>1.</u></b>	Reply on behalf of Respondent No. 10 i.e. M/s Slaughter House Nagar Nigam, Saharanpur with Affidavit	1 - 28
<b><u>2.</u></b>	The True Copy of Order passed by this Honourable Tribunal in O.A No. 746/ 2023 dated 26.02.2024 & Copy of Order dated 30.04.2024 passed in appeal no. 16/2024 are annexed herewith and marked as ANNEXURE A/1 (Colly).	29 - 33
<b><u>3.</u></b>	The True Copy of letter dated 21.06.2024 sent by Councillor to Municipal Commissioner of Nagar Nigam is annexed herewith and marked as ANNEXURE A/2.	34
<b><u>4.</u></b>	The True Copy of the Order dated 13.02.2015 passed in O.A No. 522/2015 is annexed herewith and marked as ANNEXURE A/3.	35
<b><u>5.</u></b>	The True Copy of the Letter dated 21.06.2024 sent by the residents of Kamela Colony	

	Saharanpur to the Municipal Commissioner of Nagar Nigam is annexed herewith and marked as ANNEXURE A/4.	36
<u>6.</u>	The True Copy of the Inspection Report dated 09.08.2023 is annexed herewith and marked as ANNEXURE A/5.	37-38
<u>7.</u>	The True Copy of the Inspection Report dated 19.06.2024 submitted by UPPCB is annexed herewith and marked as ANNEXURE A/6.	39-59
<u>8.</u>	Vakalatnama	60

New Delhi  
Dated: 28.06.2024

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**REPLY ON BEHALF OF RESPONDENT NO. 10 I.E.  
M/S SLAUGHTER HOUSE NAGAR NIGAM,  
SAHARANPUR**

**MOST RESPECTFULLY SHOWETH:**

**1. PRELIMINARY SUBMISSIONS:-**

**1.1.** At the very outset it is submitted that the applicant has not come with clean hands before this Honourable Tribunal as the applicant has suppressed the vital information and true facts and as such the Original application deserves dismissal at the very threshold on the count of suppression of material facts and for misleading the Honourable Tribunal.

- 1.2.** That the instant original application is malicious in nature, contrary to verifiable material, sans legal justification & scientific basis and is filed with an oblique motive by the applicant.
- 1.3.** That the applicant has levelled vague, irresponsible and obnoxious allegations against the answering respondent without any material in support thereof or to corroborate such wild imaginative allegations. The entire application is aimed to sully the image of answering respondent and based on twisted facts & half-baked and suppression of material facts.
- 1.4.** That the Honourable Supreme Court sounded a word of caution for Courts/Judicial Tribunals in the case titled State of **Uttaranchal v. Balwant Singh Chaufal reported as (2010) 3 SCC 402: at page 453;**  
***"Abuse of Public Interest Litigation***

143. Unfortunately, of late, it has been noticed that such an important jurisdiction which has been carefully carved out, created and nurtured with great care and caution by the courts, is being blatantly abused by filing some petitions with oblique motives. We think time has come when genuine and bona fide public interest litigation must be encouraged whereas frivolous public interest litigation should be discouraged. In our considered opinion; we have to protect and preserve this important jurisdiction in the larger interest of the people of this country but we must take effective steps to prevent and cure its abuse on the basis of monetary and non-monetary directions by the courts.

In **Ashok Kumar Pandey versus State of W.B (2004) 3 SCC 349**, the Honourable Apex Court after considering few decisions on the aspect of Public Interest Litigation observed as follows:

"4. When there is material to show that a petition styled as Public Interest Litigation is nothing but a camouflage to foster personal disputes, said petition is to be thrown out. Before we grapple with the issue involved in the present case, we feel it necessary to consider the issue regarding public interest aspect. Public Interest Litigation which has now come to occupy an important field in the administration of law should not be "Publicity Interest Litigation" or "Private Interest Litigation" or "Politics Interest Litigation" or the latest trend "Paisa Income Litigation". If not properly regulated and abuse averted it becomes also a tool in unscrupulous hands to release vendetta and wreck vengeance, as well. There must be real and genuine public interest involved in the litigation and not merely an adventure of a knight errant or poke ones nose into for a probe. It cannot also be invoked by a person or a body of persons to further his or their personal causes

*or satisfy his or their personal grudge and enmity. Courts of justice should not be allowed to be polluted by unscrupulous litigants by resorting to the extraordinary jurisdiction. A person acting bona fide and having sufficient interest in the proceeding of public interest litigation will alone have a locus standi and can approach the Court to wipe out violation of fundamental rights and genuine infraction of statutory provisions, but not for personal gain or private profit or political motive or any oblique consideration." The Honourable Apex court further stated that "A petitioner who comes to the Court for relief in public interest must come not only with clean hands like any other writ petitioner but also with a clean heart, clean mind and clean objective."*

In a recent case decided on 05.10.2021, **Shaikh Ansar Ahmad Md. Husain vs. State of Maharashtra** reported as **2021 SCC Online SC 867**, it was held;

"27. There is no doubt, that public interest litigation is meant to be entertained, for bona fide causes, and not to aid either misguided individuals in their quest for publicity, or for wreaking vendetta on public officials or institutions. This court had (undoubtedly before the era of public interest litigation) emphasized the need to keep out "busybodies" who "have no interest in matters of public interest" in *Jasbhai Desai v. Roshan Kumar* and stated, about such individuals, that "They masquerade as crusaders for justice. They pretend to act in the name of Pro Bono Publico, though they have no interest of the public or even of their own to protect. They indulge in the pastime of meddling with the judicial process either by force of habit or from improper motives. Often, they are actuated by a desire to win notoriety or cheap popularity; while the ulterior intent of some applicants in this category, may be no more than spooking the

*wheels of administration. The High Court should do well to reject the applications of such busybodies at the threshold."*

In the present case, the motives are certainly ambiguous and absolutely mala fide and opaque.

**1.5.** That the answering respondent humbly submits that the applicant who claims himself to be a responsible citizen having a strong affinity towards the environmental well being and being cautious towards the environmental hazards, himself lives just adjacent to a private slaughter house which is absolutely a non-complying and a polluting unit. The said private slaughter house flouts the environmental norms to extreme levels, from which, even the residents living nearby are getting affected, but contrary to it, the applicant has absolutely no problem with that slaughter house. This act of applicant shows that the applicant has oblique motives and malafide

intentions towards the answering respondents' Nagar Nigam slaughter house.

**1.6.** That the applicant is continuously involved in filing petitions after petitions against the answering respondent. Firstly the applicant filed O.A No. 746/ 2023 against the answering respondent which was decided by this Honourable tribunal on 26.02.2024, giving liberty to the answering respondent to file appeal and challenge the order of the imposition of EC. Thereafter, the answering respondent filed appeal No. 16/2024 titled as M/s Slaughter house Nagar Nigam Saharanpur versus UPPCB wherein the Honourable tribunal permitted the answering respondent to operate the unit on trial basis for the purpose of inspection. Herein also, the applicant filed an I.A No. 169//2024 & 172/2024 seeking stay on the trial run of the answering respondents' slaughter house.

Thereafter, this is the third application having O.A No. 621/2024 filed against the answering respondent, which clearly shows the quantum of extreme efforts by the applicant in order to close this Govt owned slaughter house.

**The True Copy of Order passed by this Honourable Tribunal in O.A No. 746/ 2023 dated 26.02.2024 & Copy of Order dated 30.04.2024 passed in appeal no. 16/2024 are annexed herewith and marked as ANNEXURE A/1 (Colly).**

- 1.7. That the applicant is directly associated with the private owned slaughter house and in exchange of monetary favours from them, is harassing the answering respondent by filing petitions after petitions. The applicant motives are absolutely mala fide and opaque.

- 1.8.** That it is humbly submitted that all the material allegations made in the application against the answering respondent are false and fabricated and the application is not maintainable either on the facts or in law against the answering respondent.
- 1.9.** That except what has been specifically admitted herein, the rest of the statements made in the original application may be deemed to have denied and repudiated by the answering respondent. The deponent humbly begs to state further that the answering respondent does not admit anything which is contrary to the record. Further craves leave of this Honourable Tribunal to file an additional affidavit, if necessary.
- 1.10.** That the answering respondent is a Nagar Nigam owned slaughter house which is established with the motive to end the illegal slaughtering in the area and to ensure fresh and hygienic meat for

local consumption in the district of Saharanpur. The answering respondent has always complied with all the environmental rules and prescribed norms, which are laid down by the CPCB & UPPCB from time to time, in every manner whatsoever.

## **2. PARA WISE REPLY**

**2.1.** That the Contents of Para 1 & 2 are matter of records and needs no reply.

**2.2.** That the Contents of Para 3 are denied and humbly submitted that the Applicant has filed the present original application with malafide intention in order to harass the answering respondent. Infact the applicant is a proxy person of another private slaughter house and is filing these petitions after petitions on behalf of them. The applicant lives just adjacent to that private slaughter house which is extremely polluting in nature, but has absolutely no concern and problem with the violations and

pollution done by it, rather is continuously behind the answering respondents' slaughter house which is about 25 kms away from his home. The only motive of filing this false petition in the garb of being an environmental friendly citizen is that the applicant who is a proxy of another slaughter house wants this govt owned slaughter house to be shut down for fulfilling their oblique motives.

**2.3.** That the Contents of Para 4 need no reply.

**2.4.** That the contents of Para 5 & 6 are denied by the answering respondent and submitted that the answering respondent has always operated his slaughter house in compliance and guidelines as laid down by the CPCB & UPPCB from time to time. The answering respondent since the time of entering the contract with the Nagar Nigam Saharanpur was operating the abattoir in absolute compliance with the environmental norms. The unit was having all the requisite consents/ Permissions

& NOC from the concerned department and it was duly inspected by the UPPCB from time to time wherein the unit was found achieving all the prescribed norms. Furthermore, the slaughter house was established much before the time when it was a residential area. The residents came after the slaughter house was established. The residents living nearby to this slaughter house have never complained of any foul smell or any other hazard caused due to this slaughter house. Even the Councillor of that areas on 21.06.2024 & 25.06.2024 has written letters to Municipal Commissioner of Nagar Nigam about the compliances being done by the answering respondent and that no problems are faced by the residents due to this slaughter house.

**The True Copy of letters dated 21.06.2024 sent by Councillor to Municipal commissioner of Nagar Nigam is annexed herewith and marked as ANNEXURE A/2.**

- 2.5.** That the Contents of Para 7, 8 & 9 are a matter of record and needs no reply.
- 2.6.** That the Contents of Para 10 are denied and humbly submitted that the slaughter house has never contravened with the consent conditions in any manner whatsoever.
- 2.7.** That the Contents of Para No. 11 & 12 are denied and humbly submitted that the present contractor entered into the contract with the Nagar Nigam of Saharanpur for the period of 5 years starting from 22.11.2022. The present contractor had no knowledge of what was happened prior to him in 2014. Since the time, this contractor has entered into the contract and taken this slaughter house on lease, it is being run and operated in absolute compliance of the environmental norms. Moreover,

with regard to the O.A No. 522/2014 as referred by the applicant, the applicant has revealed half baked facts before this Tribunal. The O.A No. 522/2014 was disposed off by this Honourable Tribunal on 13.02.2015 wherein the applicant in that O.A himself did not press that application and ultimately withdrew it.

**The True Copy of the Order dated 13.02.2015 passed in O.A No. 522/2015 is annexed herewith and marked as ANNEXURE A/3.**

**2.8.** That the Contents of Para 13 are denied and humbly submitted that the District Magistrate Saharanpur and Nagar Nigam Saharanpur are regularly searching for a new place for shifting of this Slaughter House but couldn't find a suitable location till date. As soon as a new location is finalized, the slaughter house will be shifted immediately.

**2.9.** That the Contents of Para 14 & 15 are denied and humbly submitted that the local public has absolutely no difficulty and problem ever caused due to the operation of the answering respondents' slaughter house. The residents of Kamela Colony Saharanpur on 21.06.2024 even sent a letter/ representation to the Municipal Commissioner of Nagar Nigam stating that they have absolutely no complaint of any pollution or any problem caused due to the unit of answering respondent. Furthermore, it is humbly submitted that the unit is never involved in illegal slaughtering and only slaughters as per the consent conditions.

**The True Copy of the Letter dated 21.06.2024 sent by the residents of Kamela Colony Saharanpur to the Municipal Commissioner of Nagar Nigam is annexed herewith and marked as ANNEXURE A/4.**

**2.10.** That the Contents of Para 16, 17 & 18 are denied and humbly submitted that the Respondent No. 10 did not have any knowledge of what happened previously, prior of taking this slaughter house by him. The present contractor has taken the slaughter house from 22.11.2022 onwards and since then is operating the unit in absolute compliance of the environmental norms.

**2.11.** That the Contents of Para 19, 20 & 21 are denied and humbly submitted that 24 Compendium Report is supposed to be submitted only by the export oriented plants. The answering respondent slaughter animals only for the local consumption and not for export purpose.

**2.12.** That the Contents of Para 22 - 25 are admitted up to the extent that on 07.06.2023, the inspection was conducted and some shortcomings were found by the team. But as soon as the shortcomings were pointed out by the inspecting team, the same were

rectified at once. The UPPCB again on 09.08.2023 conducted the inspection of the answering respondents' unit, wherein the unit was found achieving all the prescribed norms. Furthermore, the EC imposed on the answering respondent was duly deposited by the answering respondent with the UPPCB on 15.03.2024, which has also been confirmed with the UPPCB.

**The True Copy of the Inspection Report dated 09.08.2023 is annexed herewith and marked as ANNEXURE A/5.**

- 2.13.** That the Contents of Para 26 is denied and humbly submitted that as soon as the deficiencies were pointed by the inspecting team, the unit at once rectified them and informed the same to the UPPCB. Thereafter the unit was operated in compliance of the environmental norms.
- 2.14.** That the Contents of Para 27-35 are a matter of record. However it is humbly submitted that while

disposing off the O.A No. 746/2023, this Honourable tribunal granted liberty to the answering respondent to file appeal and challenge the order of the imposition of EC. Subsequently, the answering respondent filed appeal No. 16/2024 after upgrading the plant and making requisite modifications. The EC was also duly submitted by the answering respondent in compliance of Honourable NGT order dated 11.03.2024.

- 2.15.** That the Contents of Para 36 is denied and humbly submitted that the answering respondent is not causing any pollution in and around the area. The same has also been submitted and confirmed by the residents of Kamela Colony Saharanpur. Moreover, due to the operation of the said slaughter house, there is no illegal slaughtering in the area and the local people are getting fresh and hygienic meat.

- 2.16.** That the Contents of Para 37 is a matter of record and needs no reply.
- 2.17.** That the Contents of Para 38 to 41 are denied and further submitted regular inspections of the unit has conducted by UPPCB on regular intervals and the UPPCB has always been strict with the unit for compliance of the environmental norms. Along with it, the unit has also strictly adhered to the norms and if any deficiency has ever been pointed out by UPPCB, the same has been rectified at once.
- 2.18.** That the Contents of Para 42 is denied and submitted that the unit is strictly following all the norms and guidelines as laid down by the UPPCB & CPCB and is making every effort to keep the surroundings and environment clean.
- 2.19.** That the Contents of Para 43 to 48 are denied and further submitted as per the recent inspection conducted by UPPCB on 29.05.2024 in compliance

of Honourable NGT order 30.04.2024 passed in Appeal No. 16/2024, the unit has been found complying with the environmental norms.

**The True Copy of the Inspection Report dated 19.06.2024 submitted by UPPCB is annexed herewith and marked as ANNEXURE A/6.**

- 2.20.** That the Contents of Para 49 are matter of record and need no comment.
- 2.21.** That the Contents of Para 50- 51 are denied and humbly submitted after taking over the unit by the present contractor, the unit was adhered to environmental norms and made time to time rectifications and modifications to make it a non-polluting unit.
- 2.22.** That the Contents of Para 52, 53 & 54 are matter of record and need no comment.

- 2.23.** That the Contents of Para 55-58 are denied and submitted that the unit will always comply with the environmental norms in every manner whatsoever.
- 2.24.** That the Contents of Para 59 are matter of record and need no comment.
- 2.25.** That the Contents of Para 60- 63 are denied and submitted that as per the latest inspection report of UPPCB dated 19.06.2024, the unit was found complying with the environmental norms. Furthermore, the residents living nearby to this unit have not faced any pollution or difficulty due to this slaughter house and the same has also been confirmed by them.
- 2.26.** That the Contents of Para 64 are matter of record and need no comment.
- 2.27.** That the Contents of Para 65 are denied and submitted that the unit will always comply with the environmental norms in every manner whatsoever.

- 2.28.** That the Contents of Para 66 & 67 needs no comment.
- 2.29.** That the Contents of Para 68-73 are denied and submitted that as per the latest inspection report of UPPCB dated 19.06.2024, the unit was found complying with the environmental norms.
- 2.30.** That the Contents of Para 74 are matter of record and need no comment.
- 2.31.** That the Contents of Para 75-81 are denied and submitted the unit is strictly adhering to environmental norms and made time to time rectifications and modifications to make it a non-polluting unit. The UPPCB conducts regular inspections at regular intervals and whatever deficiencies are ever pointed out by the authorities, the same is rectified at once. Further the unit undertakes that no pollution in future will be caused, in any manner whatsoever.

3. That the contents of Grounds A- Z are denied.
4. That the instant Original Application is abuse of process of law and should be out rightly dismissed with heavy costs. It is further most humbly submitted that the answering respondent unit is being operated in compliance of all the rules and regulations.

### **5. PRAYER**

In view of the above, circumstances and facts of the case may graciously be pleased to:

- a. Dismiss the present original application and impose heavy and exemplary cost on the applicant for filing a vague and false application against the Respondent No. 10.
- b. Pass any further order(s)/direction(s) as the Court may deem fit and necessary in the interest of justice.

New Delhi  
Dated 28./06/2024

Through  
S.A. ZAIDI & MANSI CHAHAL  
ADVOCATES

Applicant  
Mansi

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 621 OF 2024**

**IN THE MATTER OF:**

SALIM

...APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT FOREST AND CLIMATE  
CHANGE & ORS.

...RESPONDENTS

**AFFIDAVIT**

I, Farman Ahmad, Contractor of M/s Slaughter House Nagar Nigam Saharanpur, Uttar Pradesh, presently at New Delhi do here by solemnly affirm and declare as under:-

1. That I am the Respondent No. 10 in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying Reply has been drafted by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.





Item No. 15

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No. 746/2023  
(IA No. 875/2023 & IA No. 874/2023)

Salim

Versus

Applicant

Ministry of Environment Forest and  
Climate Change & Ors.

Respondent(s)

Date of hearing: 26.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Pallavi Pratap, Ms. Kinjal Aggarwal &amp; Mr. Tanay Tiwari, Advs.

Respondent: Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)  
Mr. Raunak Parekh & Mr. Abhishek Sharma, Advs. for R - 6  
Mr. S.A. Zaidi, Adv. for R - 13**ORDER**

1. In this Original Application, the applicant has raised the grievance as against respondent no. 13, Slaughter House, i.e. M/s Slaughter House, Nagar Nigam functioning in Kamela Colony, Saharanpur, Uttar Pradesh with the allegation that the slaughter house was undertaking slaughtering operations without complying with the norms of effluent disposal and proper solid waste management as prescribed by UPPCB. The Tribunal by order dated 02.01.2024 had directed issuance of Notice to the respondents and further direction to respondent no. 4, UPPCB to file the status report.

2. The factual and action taken report in compliance of the said order has been filed by the UPPCB on 19.02.2024 disclosing that respondent no. 13 was issued the show cause notice and after considering the reply,

it was found that respondent no. 13 was not complying with the requisite directions and the effluent was found to be more than the prescribed effluent discharged norm. Accordingly, order dated 10.02.2024 was passed imposing the EC of Rs. 6,30,000/- for the period from 07.06.2023 (date of inspection) to 08.08.2023 and the respondent no. 13 was required to deposit the said EC with a period of 15 days. The report further reveals that respondent no. 13 was sealed by the District Administration and Regional Officer, UPPCB on 13.02.2024 and the closure report has been placed on record as Annexure-3 to the factual and action taken report.

3. Central Pollution Control Board in July, 2023 has issued "Classification of Industrial Sectors into Red, Orange, Green and White Categories: A Tool for Progressive Environmental Management" whereby the Slaughter Houses have been included in the 'Red' Category of Industries posing grave danger to the environment.
4. In view of this, at this stage, nothing further is required to be done in this OA. Hence, OA is disposed of directing the UPPCB to file the report before the Registrar General of the Tribunal within three months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF disclosing the status of recovery of the EC in pursuance to the order dated 10.02.2024. If found necessary, the matter may be listed for consideration before the Tribunal.
5. It is made clear that this order will not affect the right of respondent no. 13 to challenge the order of imposition of EC in Appeal which will be decided on its own merit.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

February 26, 2024  
Original Application No. 746/2023  
(IA No. 875/2023 & IA No. 874/2023)  
SN

Item No.16

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 16/2024  
(IA No.200/2024, IA No.172/2024, IA No.169/2024,  
IA No. 117/2024, & IA No. 116/2024)

M/s Slaughter House Nagar Nigam Saharanpur

Appellant

Versus

UPPCB &amp; Ors.

Respondent(s)

Date of hearing: 30.04.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Appellant: Ms. Mansi Chahal, Mr. S.A. Zaidi &amp; Mr. Kapil Sagar, Advs. for Appellant

Respondent: Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)  
Mr. Aruj Kant, Adv. in I.A No. 169/2024 (Through VC)  
Mr. Amit Shukla & Mr. Deva Shukla, Advs. for UPPCB

**ORDER**

1. In this Appeal, the order of respondent no. 1 dated 10.02.2024 for closure of the appellant's unit and imposition of EC of Rs. 6,30,000/- is under challenge. The Tribunal in the order dated 11.03.2024 had taken note of the submission of the appellant that the EC will be deposited within one week and all the compliance will be done and accordingly, directed respondent no. 1 to permit trial run of the appellant unit for four weeks after deposit of EC and take requisite sample on completion of four weeks and obtain sample analysis report and submit the same before the Tribunal at least one week before the date of hearing fixed today.

2. Learned Counsel for the appellant submits that the EC amount has been deposited. Learned Counsel for the UPPCB also submits that the unit was permitted to operate with effect from 29.03.2024 and the sample

from the unit was taken either yesterday or will be taken today and the report will be filed within two weeks.

3. I.A. No. 200/2024 has been filed by the appellant seeking extension of the order dated 11.03.2024 permitting the trial run for four weeks by another four weeks whereas the prayer for the Counsel for UPPCB is that in order to complete the process, the trial run only for two weeks should be permitted.

4. Hence, considering the circumstances, I.A. No. 200/2024 is disposed of by extending the time of four weeks trial run by a further period of two weeks.

5. List on 01.07.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

April 30, 2024  
Appeal No. 16/2024  
(IA No.200/2024, IA No.172/2024, IA No.169/2024,  
IA No. 117/2024, & IA No. 116/2024)  
SN



# नगर निगम, सहारनपुर

गुरुद्वारा रोड, सहारनपुर-247001 (यू.पी.)

**जैनब गुलशोर** (पार्षद)

वार्ड नं. 66



ऑफिस : मेला गुपाल चौक, सहारनपुर

निवास : निवास 12/2657, अशोक नगर, सहारनपुर

मोबाईल : 9837066742

पत्रांक .....

दिनांक 21.06.2024

सेवा में,

श्रीमान नगर आयुक्त महोदय

नगर निगम सहारनपुर-247001

विषय: नगर निगम सहारनपुर द्वारा संचालित पशुवधशाला के सम्बन्ध में।

महोदय

उपर्युक्त विषयक सम्बन्ध में आपको सादर अवगत कथना है कि प्रार्थिया के वार्ड सं०-66 नदीम कॉलोनी, कमेला रोड, सहारनपुर में पशुवधशाला स्थित है जिसका संचालन नगर निगम द्वारा ही किया जाता है परन्तु मेरे वार्ड के आसपास के लोगों को उक्त पशुवधशाला के संचालन एवं होने से कोई परेशानी नहीं है तथा नगर निगम क्षेत्रांतर्गत होने के कारण शहरवासियों एवं आसपास लगे हुए ग्रामीण एरियों को काफी सहूलियत है चूँकि उक्त पशु वधशाला से मीट व्यापारियों एवं लाखों श्रमिकों परिवार जुड़ा हुआ है।

यहकि उक्त पशुवधशाला के संचालन हेतु नगर निगम सहारनपुर व उत्तर प्रदेश शासन द्वारा तमाम तय निर्धारित नियम व शर्तों का पूर्णतः समय समय पर पालन किया जाता है जैसे सैन्ड्रल ग्राउण्ड वाटर बोर्ड की अनुमति प्राप्त है तथा जल शुद्धिकरण हेतु जल शुद्धिकरण संयंत्र ईटीपी स्थापित है विश्लेषण हेतु ऑनलाईन एफ्यूलेन्ड मॉनिटरिंग सिस्टम स्थापित है साथ वेस अपशिष्ट के निस्तारण हेतु रेडरिन्ग प्लांट भी उपलब्ध है परन्तु पशुओं के स्वस्थ परीक्षण हेतु पर्याप्त पशु चिकित्सक तैनात है।

अतः आपसे अनुरोध है कि उपरोक्त पशुवधशाला को अपने स्तर से आवश्यकता की दृष्टिगत रखते हुए सम्बंधित को उचित आदेश पारित करने का कष्ट करें। आपकी अति कृपा होगी।

*T. S.*

प्रार्थिया/पार्षद

वार्ड संख्या-66 नदीम कॉलोनी 66

कमेला रोड जनपद सहारनपुर



BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 522/2014

Dr. Rakib Anjum

V/s

MoEF & Ors.

**CORAM:** HON'BLE MR. JUSTICE SWATANTER KUMAR, CHAIRPERSON  
HON'BLE MR. JUSTICE DR. P. JYOTHIMANI, JUDICIAL MEMBER  
HON'BLE DR. D.K. AGRAWAL, EXPERT MEMBER  
HON'BLE MR. BIKRAM SINGH SAJWAN, EXPERT MEMBER  
HON'BLE MR. RANJAN CHATTERJEE, EXPERT MEMBER

**Present:**

Applicant / Appellant	: Appearance not marked
Respondent No. 1	: Ms. P. Batra Singh, Adv.
Respondent No. 2	: Ms. Savtri Pandey, Adv., Ms. Asma Parveen Adv.
Respondent No. 3	: Mr. Pradeep Mishra, Adv. Mr. Daleep Kr. Dhayani, Adv.
Respondent No. 4 & 5	: Ms. Savtri Pandey, Adv, Ms. Manis Kr. Tiwari, Adv. Ms. Asma Parveen Adv.
Respondent No. 11	: Mr. S.P. Singh, Sr. Adv., Mr. Keshav Singh Adv.

Date and Remarks	Orders of the Tribunal
<p>Item No. 11 February 13, 2015</p>	<p><b>Original Application No. 522/2014</b></p> <p>Learned Counsel appearing for the applicant submits that this Original Application No. 522/2014 has been rendered infructuous in view of the subsequent events and he does not wish to press this application.</p> <p>Consequently, Original Application No. 522/2014 is disposed of as not pressed without any order as to costs.</p> <p>....., CP (Swatanter Kumar)</p> <p>....., JM (P. Jyothimani)</p> <p>....., EM (Dr. D.K. Agrawal)</p> <p>....., EM (B. S. Sajwan)</p> <p>....., EM (Ranjan Chatterjee)</p>

T.C. 2



9.8.2023

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-859/2022 अभिष्ट कुसुम गुप्ता बनाम उत्तर प्रदेश राज्य व अन्य आदेश दिनांक-17.03.2023 के अनुपालन में हिण्डन नदी के प्रदूषण की वास्तविक स्थिति के आंकलन हेतु मुख्य सचिव महोदय, उ०प्र० शासन द्वारा कार्यालय ज्ञाप सं०-एन०जी०टी०-278/81-7-2023 दिनांक-26.06.2023 द्वारा गठित समिति की निरीक्षण आख्या।

कृपया मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ० ए० सं०-859/2022 अभिष्ट कुसुम गुप्ता बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक-17.03.2023 के अनुपालन में हिण्डन नदी के प्रदूषण नियंत्रण के सम्बन्ध में उपचारात्मक कार्यवाही आदि के सम्बन्ध में उत्तर प्रदेश शासन, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, लखनऊ के पत्रांक रा०-एन०जी०टी०-278/81-7-2023 दिनांक-26.06.2023 द्वारा मुख्य सचिव महोदय, उ०प्र० शासन की अध्यक्षता में फील्ड मॉनिटरिंग टीम का गठन किया गया है। जिसके क्रम में कार्यालय जिलाधिकारी, सहारनपुर के कार्यालय आदेश सं०-368/O.A. No. 859/2022 (Abhishth)2023 दिनांक-27.06.2023 द्वारा गठित समिति द्वारा जनपद-सहारनपुर के क्षेत्रान्तर्गत हिण्डन नदी के कैम्पेन्ट एरिया में स्थापित निम्नलिखित जल प्रदूषणकारी उद्योगों का निरीक्षण दिनांक-09.08.2023 में किया गया। निरीक्षण आख्या का विस्तृत विवरण निम्नवत् है:-

1. मैसर्स पशुवधशाला, नगर निगम, सहारनपुर कमला कॉलोनी, जनपद-सहारनपुर।

उक्त उद्योग का निरीक्षण श्री फरमान, टेकेदार की उपस्थिति में किया गया। उद्योग द्वारा कच्चे माल के रूप में 150 बैरा/मैसा की प्रतिदिन स्लाटरिंग करे रॉ मीट-65मी०टन/दिन का उत्पादन किये हेतु उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा जल/वायु सहमति निर्गत है जिसकी वैधता दिनांक 31.12.2024 तक है।

उद्योग द्वारा स्लाटरिंग प्रक्रिया के दौरान उद्योग में औद्योगिक उत्प्रावह के शुद्धिकरण हेतु उत्प्रावह शुद्धिकरण संयंत्र स्थापित है। उत्प्रावह शुद्धिकरण संयंत्र की इकाईयों के रूप में बार स्क्रीन, कैचपिट, ऑयल एण्ड ग्रीस ट्रेप, इक्वालाइजेशन टैंक, पलेश मिक्सिंग टैंक, प्राइमरी क्लेरीफायर, एरिएशन टैंक-1, सेकेण्ड्री क्लेरीफायर, एरिएशन टैंक-2, ड्रशरी क्लेरीफायर एवं स्लज ड्राईंग वेडस आदि स्थापित है। निरीक्षण के समय उत्प्रावह शुद्धिकरण संयंत्र की समस्त इकाईयां संचालित पायी गयी। उद्योग के ई०टी०पी० के आउटलेट पर आनलाईन मॉनिटरिंग सिस्टम स्थापित किया गया है। निरीक्षण के समय आनलाईन मॉनिटरिंग सिस्टम संचालित पाया गया।

उद्योग से जनित ठोस अपशिष्ट के निस्तारण हेतु रेण्डरिंग प्लान्ट स्थापित है। रेण्डरिंग प्लान्ट में प्रयुक्त ब्यायलर से जनित स्रोत उत्सर्जन के नियंत्रण हेतु साईक्लोन व लगभग 25 मी० ऊँचाई की चिमनी स्थापित है। उद्योग में पशुवधशाला से जनित ब्लड के निस्तारण हेतु ब्लड मील प्लान्ट स्थापित है। निरीक्षण के समय उपस्थित उद्योग प्रतिनिधि द्वारा ठोस अपशिष्ट व ब्लड के फीडिंग के बिना उक्त इकाईयो को संचालित कर दिखाया गया। परन्तु संचालन का लॉगबुक मेन्टेन नहीं पाया गया। अवगत कराया गया कि अल्प क्षमता में संचालन के कारण उद्योग से कम मात्रा में अपशिष्ट जनित होने के कारण उक्त का संचालन नियमित रूप से नहीं किया जाता है।

निरीक्षण के दौरान उद्योग में उद्योग के ई०टी०पी० से निस्तारित शुद्धिकृत उत्प्रावह का नमूना एकत्रण का कार्य किया गया। जिसे विश्लेषण हेतु क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, सहारनपुर की प्रयोगशाला में जमा कराया गया है। विश्लेषण आख्यानुसार उद्योग से निस्तारित उत्प्रावह बोर्ड द्वारा निर्धारित मानकों के अनुरूप पाया गया।

उक्त पशुवधशाला को बोर्ड के पत्रांक-एच०९८०४७/सी-३/जल१२२/सहा०/२३ दिनांक-21.07.2023 द्वारा कारण बताओ नोटिस जारी किया गया है। कार्यालय पशु चिकित्सा एवं कल्याण

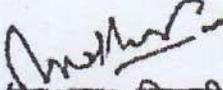
अधिकारी, नगर निगम, सहारनपुर के पत्रांक-290/प0चि0क0अधि0/न0नि0सहा0/2023--24, दिनांक-19.08.2023 द्वारा उक्त नोटिस के परिप्रेक्ष्य में स्पष्टीकरण प्रस्तुत किया गया है एवं जारी कारण बताओ नोटिस को निस्तारित करने का अनुरोध किया गया है।

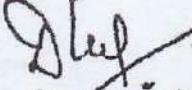
2. मैसर्स नगर निगम, एस0टी0पी0 (क्षमता 38 एम0एल0डी0) मल्हीपुर रोड़, जनपद-सहारनपुर:-

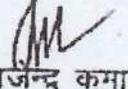
उक्त एस0टी0पी0 का निरीक्षण श्री नरेन्द्र कुमार, आपरेटर की उपस्थिति में किया गया। निरीक्षण के दौरान एस0टी0पी0 संचालित पाया गया। उक्त एस0टी0पी0 को संवालन हेतु उ0प्र0प्रदूषण नियंत्रण बोर्ड द्वारा जल/वायु सहमति निर्गत है जिसकी वैधता दिनांक 31.07.2025 तक है। उक्त एस0टी0पी0 क्षमता 38 एम0एल0डी0 है, एस0टी0पी0 की इकाईयां-स्क्रीन चैम्बर, ग्रिट चैम्बर, डिवीजन वाक्स यू0ए0एस0बी0(04 नग), पॉलिशिंग पाण्ड (2 नग), स्लज सम्प, स्लज ड्राईंग बैडस (10 नग) स्थापित है। निरीक्षण के समय एस0टी0पी0 की समस्त इकाईयां संचालित पायी गयी। निरीक्षण के समय एस0टी0पी0 के आउटलेट से निस्तारित हो रहे शुद्धिकृत उत्प्रवाह का नमूना विश्लेषण हेतु एकत्रित किया गया। जिसे विश्लेषण हेतु क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सहारनपुर की प्रयोगशाला में जमा कराया गया है। विश्लेषण आख्यानानुसार एस0टी0पी0 से निस्तारित उत्प्रवाह बोर्ड द्वारा निर्धारित मानकों के अनुरूप पाया गया।

संस्तुति:-

1. नगर निगम, पशुवधशाला द्वारा "Revised comprehensive Industry documentation of Slaughter House" का अनुपालन किया जाये एवं शुद्धिकृत उत्प्रवाह को अधिकाधिक रूप से रिसाईकिल व सिंचाई में प्रयोग किये जाने की कार्ययोजना प्रस्तुत की जाये।
2. नगर निगम, एस0टी0पी0 में आनलाईन मॉनिटरिंग सिस्टम की व्यवस्था सुनिश्चित करते हुये उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ व केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के सर्वर से लिंक किया जाये एवं क्लोरिनेशन का लॉगबुक मेन्टेन की जाये।

  
(एन0एम0 त्रिपाठी)  
सहा0वैज्ञा0अधिकारी  
उ0प्र0प्र0नि0बोर्ड,  
सहारनपुर।

  
(डा0 डी0सी0 पाण्डेय)  
क्षेत्रीय अधिकारी  
उ0प्र0प्र0नि0बोर्ड,  
सहारनपुर।

  
(गजेंद्र कुमार)  
नगर मजिस्ट्रेट,  
सहारनपुर।

T.C  


39311

Annexure A/6



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड

दूरभाष : 2713526

33/18 कपिल बिहार, सहारनपुर-247001

सन्दर्भ सं०: 252/S-2/2024

दिनांक : 19.06.2024

To,

The Registrar  
National Green Tribunal  
Principal Bench  
New Delhi.  
E-mail : judicial-ngt@gov.in

**Sub.- Compliance to the order issued on dated 30.04.2024 Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) in the matter of M/s Slaughter House, Nagar Nigam, Saharanpur Versus Uttar Pradesh Pradesh Pollution Control Board & Order Passed on dated 28.05.2024 in O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment Forest and Climate Change & Ors.**

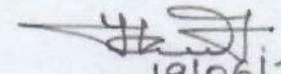
Respected Sir,

With reference to the subject mentioned above kindly find enclosed herewith A Compliance report of the order issued on dated 30.04.2024 Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) in the matter of M/s Slaughter House, Nagar Nigam, Saharanpur Versus Uttar Pradesh Pradesh Pollution Control Board & Order Passed on dated 28.05.2024 in O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment Forest and Climate Change & Ors.

With regards.

Encl. : As above.

Yours faithfully,

  
19/06/2024  
(Dr. Yogender Kumar)  
Regional Officer.

Ref. No. and Date as above:-

**Copy to :**

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, Noida for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

**Compliance Report In Pursuance To The Hon'ble NGT order Dated 30.04.2024, In The Matter of Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) M/s Slaughter House, Nagar Nigam, Saharanpur Versus Uttar Pradesh Pollution Control Board & order passed on dated 28.05.2024 in O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment forest and climate change & Ors.**

That in compliance to the direction given by the Hon'ble NGT vide order dated 30.04.2024 passed in Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) M/s Slaughter House, Nagar Nigam, Saharanpur Versus Uttar Pradesh Pollution Control Board. The relevant portion of the order is reproduced as under:-

".....2. Learned Counsel for the appellant submits that the EC amount has been deposited. Learned Counsel for the UPPCB also submits that the unit was permitted to operate with effect from 29.03.2024 and the sample from the unit was taken either yesterday or will be taken today and the report will be filed within two weeks.

3. I.A. No. 200/2024 has been filed by the appellant seeking extension of the order dated 11.03.2024 permitting the trial run for four weeks by another four weeks whereas the prayer for the Counsel for UPPCB is that in order to complete the process, the trial run only for two weeks should be permitted.

4. Hence, considering the circumstances, I.A. No. 200/2024 is disposed of by extending the time of four weeks trial run by a further period of two weeks.

5. List on 01.07.2024.

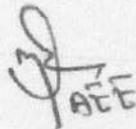
Further, vide order dated 28.05.2024 passed in O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment forest and climate change & Ors., whereby the Hon'ble NGT has tagged this Original Application with Appeal No. 16/2024, M/s Slaughter House, Nagar Nigam, Saharanpur Versus Uttar Pradesh Pollution Control Board. The relevant portion of the order is reproduced as under:-

".....6. Hence, OA is directed be listed along with Appeal No. 16/2024 on 01.07.2024.

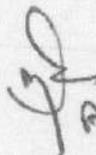
  
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The report in compliance of the Hon'ble NGT order dated-30.04.2024 and dated 28.05.2024 is as follows.

1. The Slaughter house is established and operated at Kamela Colony, Saharanpur in the name of M/s Slaughter House Nagar Nigam, Kamela Colony, Saharanpur.
2. In the slaughter house, meat is produced for local supply by slaughtering 150 live buffaloes as raw material. During the inspection, it was found that the slaughter house is not functional.
3. The State Board, has issued the conditional water/air consent for slaughtering 150 numbers of Buffaloes per day upto 31.12.2024. A copy of the consent letter is being attached herewith as **Annexure No.-1** to this report.
4. During the inspection, ante-mortem and post-mortem logbooks were observed and the same were found to be maintained
5. Modern equipments were installed in the said slaughter house for slaughtering. But during inspection the modern slaughtering chamber was not found in use. Further, the representative informed that the work of slaughtering of buffaloes is being done manually in the slaughter house. The footage of CCTV cameras installed in the slaughter house was checked by the officials. The slaughtering work was found to be done manually in the footage of CCTV cameras. A copy of photos of CCTV footage is being attached herewith as **Annexure-2** to this report.
6. A Rendering plant was established for the disposal of solid waste generated from slaughter house. Cyclone and chimney of about 25 m height was established for control of source emission generated from boiler used in plant., the representative informed that disposal of solid waste (offals and bones) generated is done through M/s Alien Agro Foods Hapur.
7. Blood meal plant was also found established in the premises of slaughter house near the Rendering plant for the disposal of blood generated from slaughtering of buffaloes. During inspection blood coagulator/blood meal were found completely closed and inactive. During the inspection, the representative did not gave any satisfactory reply regarding the disposal of blood nor produce any document

  
ACE

- regarding the disposal of blood. Hence, it is evident that the disposal of blood is not being done as per norms by the slaughter house.
8. Arrangement for disposal of Dung has not found established as per norms/conditions issued to the slaughter house by the State Board. Thus it is evident that the slaughter house is disposing dung at some other place and not using it as a fuel in the boiler installed in the premises of the slaughter house as per the norms. During the inspection, the representative did not give any satisfactory answer regarding the disposal of dung nor produced any document regarding the disposal of dung.
  9. The Effluent Treatment Plant (ETP) installed in the slaughter house to treat the polluted effluent generated during the slaughtering of buffaloes. The units of ETP contains Bar screen chamber, Collection tank/Equalization tank, Oil and Grease trap, Flash mixing tank, Primary clarifier, Aeration tank. 1, Secondary clarifier, Aeration tank-2, Tertiary clarifier and Sludge drying beds. The sample of effluents was collected and submitted to the central laboratory, Lucknow for the analysis. The analysis report was found as per the norms. A copy of analysis report is being attached herewith as **Annexure-3** to this report.
  10. One DG set having capacity of 250 KVA (with acoustic enclosure) was installed in the Slaughter house. A chimney of about 3 m height from the ground level has been installed on the DG set.
  11. During inspection, it was found that OCEMS(Online Continuous Effluent Monitoring System) was already installed at the final discharge point of ETP of said slaughter house.
  12. The treated effluent generated from the ETP is discharged through Nagar Nigam drain in the Dhamola River/drain, which ultimately meets the Hindon River.
  13. The condition no. 19 of the water consent dated 02.01.2020 and condition no. 18 of the air consent dated 27.12.2019 issued by the State Board to the above-mentioned slaughter house are as follows:-  
**"The unit will submit proposal for shifting outside the populated area in a time bound manner within 03 months."**

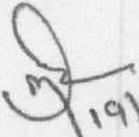
  
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In this regard the slaughter house not has been submitted time bound proposal to the State Board. A copy of consent order is attached herewith as **Annexure No. -4** in this report.

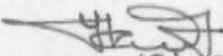
14. The inspection of the slaughter house was conducted on 29-04-2024 and sample from the final outlet of the Effluent Treatment Plant (ETP) installed in Slaughter House in question was also collected by the officials of the State Board. A Copy of the inspection report is attached herewith as **Annexure No.-5**.

15. In compliance to the order dated 30.04.2024 passed by the Hon'ble National Green Tribunal in the Appeal No. 16/2024 (IA No. 116/2024 & IA No. 117/2024) in M/s Slaughter House Nagar Nigam, Saharanpur V/s Uttar Pradesh Pollution Control Board, the seal of M/s Slaughter House Nagar Nigam, Saharanpur dated 14.05.2024 was opened for 02 weeks. After completion of 02 weeks trial run in compliance to the order dated 30.04.2024 passed by the Hon'ble National Green Tribunal, the slaughterhouse M/s Slaughter House Nagar Nigam, Kamela Colony, Saharanpur was again sealed on dated 28.05.2024.

A compliance report is being submitted for kind perusal of the Hon'ble National Green Tribunal.

  
(Mahendra Singh)  
A.E.E.  
19/06/2024

  
(N.M. Tripathi)  
A.S.O.

  
(Dr. Yogendra Kumar)  
Regional Officer  
19/06/2024

## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
76843/UPPCB/Saharanpur(UPPCBRO)/CTO/water/SAHARANPUR/2019

Dated : 02/01/2020

To ,

Shri GITA RAM  
M/s SLAUGHTER HOUSE NAGAR NIGAM  
Kamela Colony, Saharanpur, SAHARANPUR, 247341  
SAHARANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SLAUGHTER HOUSE NAGAR NIGAM

Reference Application No :6773132

Dated :02/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. SLAUGHTER HOUSE NAGAR NIGAM is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2020.01.02 16:37:03 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Saharanpur.

Nishi Kumar Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2020.01.02 16:37:03 +05'30'

CEO  
C-3.

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SLAUGHTER HOUSE NAGAR NIGAM vide

Consent Order No. 6773132/ Water

Dated : 02/01/2020

## CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Raw Meat 60 TPD by Slaughtering of Buffalo 150/day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Industrial	150	ETP
2	Domestic	25	Septic Tank

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	COD	250 mg/l
3	Oil & Grease	10 mg/l
4	Quantity of Discharge	25 KLD
5	BOD	30 mg/l

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	150 KLD
2	Total Suspended Solids	50 mg/l
3	BOD	30 mg/l
4	COD	250 mg/l
5	Oil & Grease	10 mg/l

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

- 1- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry should follow the various provisions of the Guidelines and the Charter issued by the CPCB regarding Slaughter House units.
- 3- The unit shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of recycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 4- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/ Heaters/ D.G. Sets in accordance with section- 25/26 of water act 1974 & section 21/22 of air Act 1981 (as amended respectively)
- 5- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 6- The ETP installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986
- 7- The industry should ensure that the data of the online OCEEMS should be continuously/uninterruptedly provided to the CPCB and SPCB server.
- 8- CGWA permission for ground water abstraction of 122000 m3 per year was granted, which was valid for 27-2-2019, so the industry will have to ensure renewal from the CGWA for ground water abstraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 9- Industry shall ensure proper operation and maintenance of Effluent Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for treatment plant.
- 10- Industry shall submit quarterly analysis reports of installed effluent treatment plant from a certified/approved laboratory.
- 11- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
- 12- Industry shall submit the Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
- 13- Industry shall make adequate rainwater water harvesting provisions within the premises.
- 14- Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
- 15- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 16- The slaughtered meat by the unit will be supplied to the local and native sellers only.
- 17- The operation of the slaughter house shall be done as per rules and regulations of Nagar Nigam Saharanpur.
- 18- The slaughtering operations shall be performed only by the licensee persons licence given by the Nagar Nigam Saharanpur.
- 19- The unit will submit the proposal for shifting outside the populated area in a time bound manner within three months.
- 20- The unit will get tested the quality of groundwater/ hand pump of the factory premises from the E.P approved lab and will submit the quarterly report to the State Board.

Issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board .

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## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
76849/UPPCB/Saharanpur(UPPCBRO)/CTO/air/SAHARANPUR/2019

Dated : 27/12/2019

To ,

Shri GITA RAM  
M/s SLAUGHTER HOUSE NAGAR NIGAM  
Kamela Colony, Saharanpur, SAHARANPUR, 247341  
SAHARANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SLAUGHTER HOUSE NAGAR NIGAM

Reference Application No. 6773329

Dated : 27/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SLAUGHTER HOUSE NAGAR NIGAM, under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

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by Nishi Kumar  
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For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Saharanpur.

Nishi  
Kumar  
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by Nishi Kumar  
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CEO  
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## U.P. Pollution Control Board

Dated : 27/12/2019

## CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Raw Meat 60 TPD by Slaughtering of Buffalo 150/day Buffalos per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
- 6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 6(b) Air Pollution Source Details.
 

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	250 KVA DG Set	HSD	1	Sulphur Dioxide	As per Norms
- 6(c) The emissions by various stacks into the environment should be as per the norms of the Board .
 

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Sulphur Dioxide	As per Norms
7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
12. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

#### Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment.
2. Any source of Air pollution other than the mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-29J/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.
4. The industry should ensure the operation of the APCS in such a manner that the air emission confirm the standards laid down under the EP Act.
5. This consent is only valid for the maximum slaughtering of 150 buffalos per day.
6. The slaughtering of the cow & its progeny is not permitted under any circumstances.
7. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P. (Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
8. No change in capacity or new source of emission will be added by the company without the prior permission of the board.
9. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
10. Industry shall submit the Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
11. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. The slaughtered meat by the unit will be supplied to the local and native sellers only.
14. The operation of the slaughter house shall be done as per rules and regulations of Nagar Nigam Saharanpur.
15. The slaughtering operations shall be performed only by the licence persons licence given by the Nagar Nigam Saharanpur.
16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
17. The slaughtering operations shall be performed only by the licence persons licence given by the Nagar Nigam Saharanpur.
18. The unit will submit the proposal for shifting outside the populated area in a time bound manner within three months.
19. The unit will get tested the quality of groundwater/ hand pump of the factory premises from the E.P approved lab and will submit the quarterly report to the State Board

Issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board .

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Annex 401e-02





**CENTRAL LABORATORY**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 26095405/Saharanpur/2024

Date: 08/05/2024

- 1- Name of Industry: M/s Slaughter House, Nagar Nigam, Kamela Colony, Kamela Colony, Saharanpur
- 2- Address of Industry: Kamela Colony, Saharanpur
- 3- District: Saharanpur
- 4- Description about sampling point: Final outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Mahendra Singh JE & Sanjay jaiswal LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 litre jericin, 1ltr glass bottle for oil and grease
- 9- Date of Sample Collection: 29/04/2024
- 10- Analysis Indented by: RO Saharanpur
- 11- Date of sample receipt in Lab: 30/04/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.12	6.5-8.5	02-12
*Oil Grease	mg/l	8.2	10	-
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	43.0	50	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1364.0	2100	10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1407.0	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	26.0	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	204.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark: NA

**Analysed by-**  
**[Dr Alka Singh (SA)]**

**Authorized by**  
**SAMRENDRA SINGH**  
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**Samrendra Singh (ASO)**

**RAM KARAN**  
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 Date: 2024.05.08  
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**Chief Environmental Officer  
 Central Laboratory**



## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
76843/UPPCB/Saharanpur(UPPCBRO)/CTO/wat  
er/SAHARANPUR/2019

Dated : 02/01/2020

To ,

Shri GITA RAM  
M/s SLAUGHTER HOUSE NAGAR NIGAM  
Kamela Colony, Saharanpur,SAHARANPUR,247341  
SAHARANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. SLAUGHTER HOUSE NAGAR NIGAM

Reference Application No :6773132

Dated :02/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. SLAUGHTER HOUSE NAGAR NIGAM is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan

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Chauhan  
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For and on behalf of U.P. Pollution Control Board

CEO  
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Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Saharanpur.

Nishi  
Kumar  
Chauhan

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by Nishi Kumar  
Chauhan  
Date: 2020.01.02  
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CEO  
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**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.SLAUGHTER HOUSE NAGAR NIGAM vide**

Consent Order No. 6773132/Water

Dated : 02/01/2020

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved maximum slaughtering capacity Raw Meat 60 TPD by Slaughtering of Buffalo 150/day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Industrial	150	ETP
2	Domestic	25	Septic Tank

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	COD	250 mg/l
3	Oil & Grease	10 mg/l
4	Quantity of Discharge	25 KLD
5	BOD	30 mg/l

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	150 KLD
2	Total Suspended Solids	50 mg/l
3	BOD	30 mg/l
4	COD	250 mg/l
5	Oil & Grease	10 mg/l

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

- 1- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry should follow the various provisions of the Guidelines and the Charter issued by the CPCB regarding Slaughter House units.
- 3- The unit shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of recycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 4- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/ Heaters/ D.G. Sets in accordance with section- 25/26 of water act 1974 & section 21/22 of air Act 1981 (as amended respectively)
- 5- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 6- The ETP installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986
- 7- The industry should ensure that the data of the online OCEEMS should be continuously/uninterruptedly provided to the CPCB and SPCB server.
- 8- CGWA permission for ground water abstraction of 122000 m3 per year was granted, which was valid for 27-2-2019, so the industry will have to ensure renewal from the CGWA for ground water abstraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 9- Industry shall ensure proper operation and maintenance of Effluent Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for treatment plant.
- 10- Industry shall submit quarterly analysis reports of installed effluent treatment plant from a certified/approved laboratory.
- 11- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).
- 12- Industry shall submit the Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
- 13- Industry shall make adequate rainwater water harvesting provisions within the premises.
- 14- Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
- 15- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 16- The slaughtered meat by the unit will be supplied to the local and native sellers only.
- 17- The operation of the slaughter house shall be done as per rules and regulations of Nagar Nigam Saharanpur.
- 18- The slaughtering operations shall be performed only by the licensee persons licence given by the Nagar Nigam Saharanpur.
- 19- The unit will submit the proposal for shifting outside the populated area in a time bound manner within three months.
- 20- The unit will get tested the quality of groundwater/ hand pump of the factory premises from the E.P approved lab and will submit the quarterly report to the State Board.

Issued with the permission of competent authority .

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by Nishi Kumar  
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For and on behalf of U.P. Pollution Control Board .

CEO  
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मा0 राष्ट्रीय हरित अधिकरण में योजित Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) M/s Slaughter House Nagar Nigam Saharanpur Versus Uttar Pradesh Pollution Control Board में पारित आदेश दिनांक-30.04.2024 एवं O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment Forest and Climate Change & Ors. पारित आदेश दिनांक-28.05.2024 के अनुपालन के सम्बन्ध में।

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित Appeal No. 16/2024 (I.A. No. 116/2024 & I.A. No. 117/2024) M/s Slaughter House Nagar Nigam Saharanpur Versus Uttar Pradesh Pollution Control Board में पारित आदेश दिनांक-30.04.2024 एवं O.A. No. 621/2024 (I.A. No. 242/2024 and I.A. No. 241/2024) Salim V/s Ministry of Environment Forest and Climate Change & Ors. पारित आदेश दिनांक-28.05.2024 के अनुपालन के सम्बन्ध में सन्दर्भित पशुवधशाला मैसर्स पशुवधशाला, नगर निगम, कमेला कॉलोनी, सहारनपुर का अद्यतन निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक-29.05.2024 को किया गया। निरीक्षण के दौरान मौ0 शोएब पुत्र श्री हाजी फरमान(अधिकृत टेकेदार) प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण आख्या का विस्तृत आलेख निम्नवत् है:-

1. सन्दर्भित पशुवधशाला मै0 नगर निगम पशुवधशाला के नाम से कमेला कॉलोनी, सहारनपुर में स्थापित/संचालित है।
2. पशुवधशाला में कच्चे भाल के रूप में 150 मैस/मैसा की स्लाटरिंग कर स्थानीय आपूर्ति हेतु मांस का उत्पादन किया जाता है। निरीक्षण के दौरान पशुवधशाला में स्लाटरिंग का कार्य बन्द पाया गया।
3. उद्योग को बोर्ड मुख्यालय लखनऊ द्वारा 150 मैस/मैसा की स्लाटरिंग किये जाने हेतु ओ0सी0एम0एम0एस0 पोर्टल के सन्दर्भ सं0-76843/UPPCB/Saharanpur(UPPCBRO)/CTO/water/SAHARANPUR/2019, Dated 02.01.2020 एवं सन्दर्भ सं0-76849/UPPCB/Saharanpur(UPPCBRO)/CTO/air/SAHARANPUR/2019, Dated 27.12.2019 द्वारा वर्ष 31.12.2024 तक की अवधि हेतु सशर्त सहमति जल/वायु निर्गत की गयी है।
4. निरीक्षण के दौरान पशुवधशाला की एन्टीमॉर्टम एवं पोस्टमॉर्टम लागबुक की जांच की गयी। जांच में लागबुक में एन्टीमॉर्टम एवं पोस्टमॉर्टम की गणना मेनटेन पायी गयी।
5. सन्दर्भित पशुवधशाला मै0 नगर निगम पशुवधशाला के नाम से कमेला कॉलोनी, सहारनपुर में पशुओं की स्लाटरिंग हेतु आधुनिक उपकरण स्थापित है। किन्तु निरीक्षण के दौरान आधुनिक स्लाटरिंग कक्ष प्रयोग में नहीं पाया गया। इस सम्बन्ध में निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि पशुवधशाला में पशुओं की स्लाटरिंग का कार्य मैन्यूअली किया जाता है। उक्त के सम्बन्ध में पशुवधशाला में स्थित सी0सी0टी0वी0 कैमरों की फुटेज चैक की गयी, सी0सी0टी0वी0 फुटेज में स्लाटरिंग का कार्य मैन्यूअल किया जाता पाया गया (फोटोग्राफ संलग्न है)।
6. पशुवधशाला से जनित ठोस अपशिष्ट के निस्तारण हेतु रेण्डरिंग प्लान्ट स्थापित है। रेण्डरिंग प्लान्ट में प्रयुक्त ब्वायलर से जनित स्रोत उत्सर्जन के नियंत्रण हेतु साईक्लोन व लगभग 25 मी0 ऊँचाई की चिमनी स्थापित है। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि पशुवधशाला से जनित ठोस अपशिष्ट (ओफलस एवं हडडी) का निस्तारण मै0 एलियन एग्री फूडस हापुड के माध्यम से कराया जाता है।
7. पशुवधशाला परिसर में, पशुवध के दौरान जनित ब्लड के निस्तारण हेतु रेण्डरिंग प्लान्ट के समीप ब्लड मील प्लान्ट स्थापित है। निरीक्षण के दौरान रेण्डरिंग प्लान्ट एवं कोगुलेटर/ब्लडमील पूर्णतः बन्द एवं निष्क्रिय अवस्था में पाया गया। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा पशुवधशाला संचालन के दौरान पशुवध से जनित ब्लड के निस्तारण के सम्बन्ध में कोई सन्तोषजनक उत्तर नहीं दिया गया एवं न ही उक्त के सम्बन्ध में कोई प्रपत्र प्रस्तुत किये गये।
8. राज्य बोर्ड द्वारा दिये गये निर्देशों के अनुरूप पशुवधशाला में Dung के निस्तारण हेतु कोई व्यवस्था स्थापित नहीं की गयी है। जिससे स्पष्ट है कि पशुवधशाला द्वारा नियमानुसार Dung का निस्तारण पशुवधशाला के परिसर में स्थापित ब्वायलर में ईंधन के रूप में न करते हुये कहीं अन्यत्र स्थल पर किया जा रहा है। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा Dung के निस्तारण के सम्बन्ध में कोई संतोषजनक उत्तर नहीं दिया गया।

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9. पशुवधशाला में भैंस/भैंसा की स्लाटरिंग के क्रियान्वयन के दौरान जनित प्रदूषित उत्प्रावह के शुद्धिकरण हेतु उत्प्रावह शुद्धिकरण संयंत्र स्थापित है, जिसकी इकाईयां बार स्क्रीन चैम्बर, कलेक्शन टैंक/इक्वालाइजेशन टैंक, ऑयल एण्ड ग्रीस ट्रैप, फ्लैश मिक्सिंग टैंक, प्राईमरी क्लेरीफायर, एरिएशन टैंक-1, सेकेण्ड्री क्लेरीफायर, एरिएशन टैंक-2, ट्रशरी क्लेरीफायर एवं स्लज ड्राईंग बेड्स स्थापित है। मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक-11.03.2024 के अनुपालन में पशुवधशाला के उत्प्रावह शुद्धिकरण संयंत्र के फाईनल आउटलेट से निस्तारित शुद्धिकृत उत्प्रावह का दिनांक-29.04.2024 को नमूना एकत्रण कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला लखनऊ प्रेषित किया गया। जिसकी विश्लेषण आख्या दिनांक-08.05.2024 में प्रदूषणकारी प्रचालकों की मात्रा बोर्ड मानकों के अनुरूप प्राप्त हुई है।
10. उद्योग में 250 के0वी0ए0 X 01 नग डी0जी0 सेट (एकास्टिक इन्व्लोजर युक्त) डी0जी0 स्थापित है। डी0जी0सेट पर भू-तल से लगभग 03 मी0 ऊँचाई की चिमनी स्थापित की गयी है।
11. निरीक्षण के समय पशुवधशाला में पूर्व से स्थापित आनलाईन उत्प्रावह मानिट्रिंग सिस्टम (ओ0सी0ई0एम0एस0) एवं फ्लो मीटर संचालित पाया गया।
12. उद्योग से जनित उत्प्रावह का निस्तारण नगर निगम ड्रेन के माध्यम से ढमोला नदी में मिलता है जो कि अंततः हिण्डन नदी में मिलता है।
13. उक्त सन्दर्भित पशुवधशाला को राज्य बोर्ड से निर्गत सहमति जल दिनांक-02.01.2020 की विशिष्ट शर्त सं0-19 एवं सहमति वायु दिनांक-27.12.2019 की विशिष्ट शर्त सं0-18 निम्नानुसार है:-  
"The unit will submit purposal for shifting outside the populated area in a time bound manner within 03 months.

- पशुवधशाला द्वारा उक्त के सम्बन्ध में कोई समयबद्ध प्रस्ताव राज्य बोर्ड को प्रस्तुत नहीं किया गया है।
14. मा0 राष्ट्रीय हरित अधिकरण में योजित अपील नं0-16/2024 (आई0ए0 नं0-116/2024 एवं आई0ए0 नं0-117/2024) मैसर्स स्लॉटर हाउस नगर निगम, सहारनपुर बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक-11.03.2024 के अनुपालन में दिनांक-29.04.2024 को पशुवधशाला का निरीक्षण एवं पशुवधशाला में स्थापित उत्प्रावह शुद्धिकरण संयंत्र (ई0टी0पी0) के फाईनल आउटलेट का नमूना एकत्रण कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला लखनऊ प्रेषित किया गया। जिसकी विश्लेषण आख्या दिनांक-08.05.2024 में प्रदूषणकारी प्रचालकों की मात्रा बोर्ड मानकों के अनुरूप प्राप्त हुई है। विश्लेषण आख्या संलग्न है।
15. मा0 राष्ट्रीय हरित अधिकरण में योजित अपील नं0-16/2024 (आई0ए0 नं0-116/2024 एवं आई0ए0 नं0-117/2024) मैसर्स स्लॉटर हाउस नगर निगम, सहारनपुर बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड में पारित उक्त आदेश दिनांक-30.04.2024 के अनुपालन हेतु बोर्ड मुख्यालय के पत्रांक-एच10760/सी-3/एन0जी0टी0-14/2024 दिनांक-13.05.2024 द्वारा दिये गये निर्देशों के क्रम में दिनांक-14.05.2024 को मैसर्स स्लॉटर हाउस नगर निगम, सहारनपुर पर दिनांक-30.04.2024 को लगायी गयी सील को 02 सप्ताह हेतु खोला गया था।

02 सप्ताह पूर्ण होने के उपरान्त मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त प्रकरण में पारित आदेश दिनांक-30.04.2024 के अनुपालन में दिनांक-28.05.2024 को उक्त सन्दर्भित पशुवधशाला मैसर्स स्लॉटर हाउस नगर निगम, कमेला कॉलोनी, सहारनपुर को पुनः सील किया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संजय जायसवाल)  
प्रयोगशाला सहायक

(महेन्द्र सिंह)  
सहा0पर्यावरण अभियन्ता

(एन0एम0 त्रिपाठी)  
सहायक वैज्ञानिक अधिकारी

क्षेत्रीय अधिकारी, गौहोदय,

T.S.

**VAKALATNAMA**

IN THE COURT OF NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI  
 O. A. No. 621 of 2024

SALIM Piff./Petition/Appealant

Versus

MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGIE & ORS.  
 Defdt./Respdt.

Know all to whom these presents shall come that I/we Farman Ahmad, Contractor in  
m/s slaughter house, Nagar Nijam Saharanpur the above-named Respondent-10 do hereby appoint,

**SHARIQ ABBAS ZAIDI, MANSI CHAHAL**  
**ADVOCATE**

Chamber No. 7, Trishul Tower (Infront of Pacific Mall)

Kaushambi, Ghaziabad (U.P.)

Tel : 9868369914, 0120-4115171

E-mail : info@sazaidiassociates.com

Website : www.sazaidiassociates.com

(hereinafter called the Advocates) to be my/our Advocate in the above-note case and authorise him/her:-

To act appear and plead in the above-noted case in the Court, or in any other Courts in which same may be tried or heard and also in the appellate Courts.

To sign, file and present pleading, appeals, Cross-objections or petitions of execution, review, revision, restoration, withdrawal, Compromise or other petitions, replies, objections, or Affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause.

To take out execution proceedings.

To deposit draw and receive moneys and grant, receipts there for and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other Legal Practitioner authorising him/her to exercise the power and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And I/We, the undersigned to hereby agree ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes

And I/We, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.

And I/we the undersigned, do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/We, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the prosecution of the said cause until the same is paid up. If any costs are allowed from an adjournment, the Advocate would be entitled to the same.

In witness where of I/We hereon to set my/our hand to these presents the, contents of which have been understood by me/us this 28 day of June, 2024

Accepted

Client

**MANSI CHAHAL**  
 ADVOCATE

ENROLLMENT NO. : D/6223/2017  
 CHAMBER NO. 7, TRISHUL TOWER  
 KAUSHAMBI, GHAZIABAD, UP



S. A ZAIDI  
 ADVOCATE  
 CH. 7, Trishul Tower  
 Kaushambi, Ghaziabad

Shariq

Mansi

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